

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 880/2020

DR. JOE JOSEPH &amp; ORS.

Petitioner(s)

VERSUS

STATE OF TAMIL NADU &amp; ORS.

Respondent(s)

(IA No. 34931/2021 - APPLICATION FOR PERMISSION  
IA No. 115585/2020 - APPLICATION FOR PERMISSION  
IA No. 18206/2022 - APPLICATION FOR PERMISSION  
IA No. 180914/2022 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 79129/2020 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 154819/2023 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 174262/2022 - CLARIFICATION/DIRECTION  
IA No. 163559/2021 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 161983/2021 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 159153/2021 - INTERVENTION APPLICATION  
IA No. 159084/2021 - INTERVENTION/IMPLEADMENT  
IA No. 1136/2022 - INTERVENTION/IMPLEADMENT  
IA No. 226299/2024 - INTERVENTION/IMPLEADMENT  
IA No. 165569/2021 - INTERVENTION/IMPLEADMENT  
IA No. 41095/2022 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 202747/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 226223/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

WITH

SLP(C) No. 3924/2021 (XI-A)  
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA  
32597/2021  
IA No. 32597/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

W.P. (C) No. 1225/2021 (PIL-W)  
(IA No. 144691/2021 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 161563/2021 - CLARIFICATION/DIRECTION  
IA No. 144692/2021 - EXEMPTION FROM FILING O.T.  
IA No. 161074/2021 - INTERVENTION/IMPLEADMENT)

W.P. (C) No. 86/2022 (X)  
(FOR EX-PARTE AD-INTERIM RELIEF ON IA 18290/2022  
FOR APPLICATION FOR EXEMPTION FROM FILING ORIGINAL  
VAKALATNAMA/OTHER DOCUMENT ON IA 18291/2022  
IA No. 18291/2022 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL  
VAKALATNAMA/OTHER DOCUMENT)

IA No. 18290/2022 - EX-PARTE AD-INTERIM RELIEF)

Date : 28-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) : Mr. V. K. Biju, AOR

Mr. James P. Thomas, AOR  
Mr. Ravi Sagar, Adv.  
Mr. Sooraj T. Elenjikal, Adv.

Mr. Wills Mathews, Adv.  
Mr. Dhanesh M Nair, Adv.  
Mr. Paul John Edison, Adv.  
Ms. Anila T Thomas, Adv.  
Mr. Rakesh Garg, Adv.  
Mr. Ashish Gopal Garg, Adv.  
Ms. Shweta Garg, AOR

Ms. Manju Jetley, AOR

For Respondent(s) :

Mr. Jaideep Gupta, Sr. Adv.  
Mr. G. Prakash, AOR  
Mrs. Beena Prakash, Adv.  
Mr. Jishnu M L, Adv.  
Mrs. Priyanka Prakash, Adv.  
Mr. Anoop R, Adv.

Mr. Arvind Kumar Sharma, AOR  
Mrs. Aishwarya Bhati, A.S.G.  
Mr. Rajat Nair, Adv.  
Ms. Shradha Deshmukh, Adv.  
Mr. Vanshaja Shukla, Adv.  
Mr. Saurabh Pandey, Adv.  
Ms. Astha Singh, Adv.  
Dr. N.visakamurthy, Aor, Adv.

Mr. K. Balachandran, Adv.  
Mr. Sandeep Singh Dingra, Adv.  
Ms. Charanjeet Sidhu, Adv.  
Ms. Sashi, Adv.

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Mr. K. Paari Vendhan, AOR  
Ms. Uma Devi. M, AOR

Mr. C.r.jaya Sukin, Adv.  
Ms. Divya Mishra, Adv.  
Ms. Parul Agarwal, Adv.  
Mrs. Suresh Kumari, Adv.  
Mr. M.srinivasan, Adv.  
Mr. Har Pawan Kumar Arora, Adv.  
Mr. Narender Kumar Verma, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. It is jointly submitted by learned counsel for parties that these matters pertaining to Mullaperiyar Dam should be tagged with Original Suit No. 03 of 2006, being considered by three Judges Bench of this Court.
2. Accepting the joint submission of the counsel for both sides, the Registry is directed to tag these matters with Original Suit No. 03 of 2006 for analogous hearing.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR